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Central Administrative Tribunal
Principal Bench

CP No. 229/2005
OA NO. 1417/2004

New Delhi this the 16th day of October, 2008

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Dr. Veena Chhotray, Member (A)

H.K. Bhatnager,
R/o 9/288, Raj Nagar,
Ghaziabad-201002

-Applicant.

(By Advocate: Shri Srigopal Aggarwal)

-V E R S U S-

Union of India: Through

1. Shri V.S. Wahai,
Chief Commissioner of Income Tax (Administration)
New Delhi-1 (C.R. Building, I.P. Estate)

2. Shri Vijay Rama Chandran,
Principal Chief Controller of Accounts,
(C.B.D.T.)
Loknayak Bhavan, Khan Market,
New Delhi.

-Respondents.

(By Advocate: Shri V.P. Uppal)

O R D E R (Oral)

Shri Shanker Raju, Member (J):

By way of this CP, the only grievance left to be redressed as per applicant's counsel is arrears on account of revision of ~~pension~~^l but from the perusal of the CP, we find that the only grievance raised was regarding interest to be paid on revised pension, which had been prepared by a revised PPO. From the documents appended with the counter reply, we find that

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interest on every count has been paid to the applicant vide Cheque dated 24.9.2008.

2. In the above view of the matter, we are of the considered view that the directions of the Tribunal have been complied with in true letter and spirit. CP stands disposed of. Notices are discharged.


(Veena Chhotray)
Member (A)


(Shanker Raju)
Member (J)

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